

The aforesaid project has also been accorded environment clearance by Ministry of Environment & Forests (MoEF) on 12.02.2010. As per the clearance letter issued by the MoEF, releases of 35 cumec of water would be made from the dam continuously to maintain needs at the Parasuram Kund as well as for maintaining the aquatic life downstream of the dam. These discharges would be released through a separate 40 MW generating unit which would run round the clock continuously.

Allocation of Gas

1181. SHRI AMAR SINGH: Will the Minister of POWER be pleased to state:

(a) whether his Ministry has written to the Ministry of Petroleum and Natural Gas in the 1st week of January, 2010, for allocation of 12 mmscmd of gas at a price of USD 2.34 without waiting for the outcome of the pending suit in Bombay High Court;

(b) if so, the details thereof; and

(c) the details of the response received by his Ministry with regard to the above request?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):
(a) and (b) Yes, Sir. For expeditious commissioning of the Kawas & Gandhar expansion projects which is pending since middle of 2005, Ministry of Power requested Ministry of Petroleum & Natural Gas (MoP&NG) to place before the Empowered Group of Ministers (EGOM) the proposal for allocation of 12 Million Metric Standard Cubic Metre Per Day (MMSCMD) of gas to NTPC at the discovered International Competitive Bid (ICB) price of US\$2.34 as early as possible without waiting for the out come of pending NTPC suit in Bombay High Court.

(c) MoP&NG has replied that the allocation of gas to NTPC has already been deliberated in the Empowered Group of Ministers (EGOM) in its various meetings wherein it was decided that we need to wait for the verdict of Hon'ble Bombay High Court in the RIL-NTPC case. In the latest meeting of Empowered Group of Ministers (EGOM) held on 9.04.2009 too, it was decided that the allocations should be made to those projects in the pipeline as and when they are ready to commence production.

FDI in power sector

1182. SHRI SANJAY RAUT:

SHRI GOVINDRAO WAMANRAO ADIK:

Will the Minister of POWER be pleased to state:

(a) whether it is a fact that his Ministry has allowed 100 per cent Foreign Direct Investment (FDI) for completing power projects in the country;

(b) if so, what is going to be the quantum of it and the rationale behind permitting 100 per cent investments; and

(c) the response his Ministry has received, so far, towards 100 percent FDI scheme for power projects?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):
(a) to (c) Yes, Sir. Government has allowed 100% Foreign Direct Investment (FDI) on automatic route for projects of power generation (except atomic energy), transmission and distribution to encourage greater investment in the power sector.

As per information available in the website of Department of Industrial Policy & Promotion, the year-wise investment made in power sector from 2006-07 to 2009-10 (April to December, 2009) is as under:

Year	2006-07	2007-08	2008-09	2009-10 (April to December, 2009)
FDI in Rs. Crores	713	3875	4382	6088
FDI in US\$ Million	157	967	985	1258

Funds for power sector in Uttarakhand

1183. SHRI BHAGAT SINGH KOSHYARI: Will the Minister of POWER be pleased to state:

(a) the details of the Centrally sponsored schemes under which Uttarakhand is given Central allocation for improvement in power supply, power grid, maintenance, improvement in transmission lines, rural electrification, etc.;

(b) the details of the funds allocated to the State, scheme-wise during the last three years and the actual amount disbursed till February, 2010, scheme-wise; and

(c) the steps proposed to ensure better utilization of Central funds in the State in the power sector?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):
(a) and (b) To improve the power sector of the country, Government of India has launched two centrally sponsored schemes namely, Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) and Restructured Accelerated Power Development and Reforms Programme (R-APDRP).

RGGVY: Rajiv Gandhi Grameen Vidyutikaran Yojana was launched in April, 2005 for providing access to electricity to all households in the country in five years. Government of India has approved the continuation of the scheme in XI Plan for attaining the goal of providing access to electricity to all households in the country with a capital subsidy of Rs.28,000 Crore.

Funds under RGGVY are released commensurate with the progress reported by the implementing agencies who have reported having spent the amount disbursed so far to them. Under RGGVY total amount of Rs.655.04 crores has been disbursed for the State of Uttarakhand as on 15.02.2010. The amount disbursed during the last three years as on 15.02.2010 are as under: